

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET

Application No 1622 of 198 6

Applicant

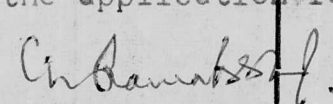
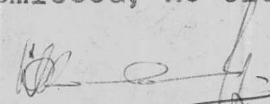
Shri Bhagwan Bharadwaj
Supervisor, Military Farm,
Hebbal, Bangalore.
Advocate for Applicant
Shri V.S. Kulkarni.

Respondent

Deputy Director General of
Military Farms (MF-1), Quarter
master General's Branch,
Army HQ, West Block III, N.D.66.
and others..

Advocate for Respondents
Shri M.S. Padmarajaiah

(Per RKRM)

Date	Office Notes	Orders of Tribunal
31.10;1986.	<p>The grievance of the applicant is that Respondent No.1 has not considered his claim for promotion to the post of Manager from the post of Farm Supervisor in which he was working and on this ground, he challenges the validity of the panel of Supervisors promoted for officiating in the grade of Manager, vide Annexure 3 enclosed to the application. His main grievance is that he was not considered for the post, and had he been considered, he would also have been empanelled.</p> <p>Shri M.S. Padmarajaiah, counsel for respondents, submits that the case of the applicant was considered on successive occasions in the years 1979 to 1983, but he was not considered fit for promotion by the Departmental Promotion Committee (DPC). He brings to our notice that Supervisors who have been empanelled have been graded 'outstanding', 'very good' and 'good' while the applicant was graded only as 'average' and therefore was not placed in the select panel by the DPC. In short, his submission is that the allegation of the applicant that his case was not considered for promotion is wholly baseless.</p> <p>We have perused the records, and for satisfying ourselves about the correctness of the allegation made by the applicant, we also directed Shri Padmarajaiah to produce the record relating to the proceedings of the DPC and the same were produced. On perusal of the minutes of the DPC, we are satisfied that the persons empanelled in the Select List were graded as stated by Shri Padmarajaiah. In view of this, the grievance of the applicant is more imaginary than real.</p> <p>In the result, the application is dismissed; no order as to costs.</p>	<p style="text-align: center;">  (CH. RAMAKRISHNA RAO) MEMBER (J) 31.10.1986 </p> <p style="text-align: center;">  (L.H.A. REGO) MEMBER (A) 31.10.1986. </p>

dms.

Date	Office Notes	Orders of Tribunal
	<p>Order H-31 X 86 Bonded all</p> <p>12-8 2/86 R</p>	
14.8.96	<p>SLP (Civ) No A787/87</p> <p>Bounced on 24.3.88</p> <p>see sc letter dated</p> <p>7.7.88 which is added</p> <p>to file</p> <p><i>[Signature]</i> 18/1/88</p>	
	<p>Received from</p> <p>18/12/86</p> <p>RHEERACAC</p> <p>Admission Application</p>	



Section IVA
SUPREME COURT OF INDIA
NEW DELHI.

DATED: 15/06/95 7/7/95

From: The Registrar
Supreme Court of India.
NEW DELHI.

To: The Registrar
High Court of Central Administrative Tribunal
at Bangalore.

Recd. by post
2/8/95

Enter in SLP Register,
Main Register, add to files

PETITION FOR SPECIAL LEAVE TO APPEAL CIVIL No. 4787 187

Petition under Article 136(1) of the constitution of India from

the Judgment, and Order dated 1 / 31st October 1986

of the High Court of Judicature at Bangalore
Application No. 1622 of 1986.

HAGWAN BHARADWAJ

... PETITIONER(S)

" VS "

Y. DIR. GENERAL OF MILITARY FARMS & ORS. ... RESPONDENT(S)

ir,

I am directed to inform you that the petition above mentioned
filed in the Supreme Court was dismissed
by the Court on 24/03/95

Yours faithfully

For Registrar

COPY TO
MR. P.N. GUPTA (Adv)